NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P. No. 40/(MAH)/2015 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2016

NAME OF THE PARTIES: M/s. Laxyo Energy Limited

M/s. Chinar Shipping and Infrastructure (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

NAME S. No.

DESIGNATION

SIGNATURE

Ms. Bhazdwaj Adv. for alw Respondents
V. P. Verma

Anshul Jain Pcs for les.

Order CP. No. 40/397-398/CLB/MB/MAH/2015

After this Bench hearing the parties separately, they have agreed to try for settlement, the parties are therefore directed to have a sitting in the presence their advisors in the following week to next week and report on the next date of hearing.

List this matter for hearing on 19.10.2016.

sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)

sd/-

V. NALLASENAPATHY

Member (Technical)

NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P. No. 40/(MAH)/2015 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2016

NAME OF THE PARTIES: M/s. Laxyo Energy Limited V/s.

M/s. Chinar Shipping and Infrastructure (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Anshul	Jain PCS, For Petitioner	fruit.
2.	Prachi	Petitione	Iracli
	M.S. BHA		miceof

<u>CP No. 27 & 40/397-398/CLB/MB/MAH/2015</u>

The Petitioner side and Respondents side having broadly agreed to extend the tenure of Independent Chairman appointed by CLB, this Bench hereby extends the Independent Chairman tenure pending disposal of this Company Petition.

On seeing the Rejoinder come from Petitioner side, the Respondents side having noticed additional documents along with the Rejoinder, the Respondent Counsel requested time to respond to the same.

Accordingly, this Bench extended two weeks for filing response to the Rejoinder hereafter, reply if any, to such response within two weeks thereafter.

List this matter for hearing on 06.10.2016.

sd/-B.S.V. PRAKASH KÚMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)